tural production to the maximum extent possible, giving priority to quickyielding schemes, strengthening of the infra-structure for economic growth, intensifying the family planning programme, utilization of capacities created in the fields of industry, irrigation and power. They have also been asked that expenditure on new construction be kept down to the minimum and that more intensive use be made of existing institutions and facilities. A series of meetings have been arranged during November-December, 1965 in which the Plans of the States and Union Territories would be disoussed. Similar meetings are scheduled with the Central Ministries.

Similarly with regard to the current year the State Governments were requested to make adjustments in the Plan in keeping with the needs of Defence including Civil Defence; the maintenance of essential requirements and the need to conserve foreign exchange by import substitution and inareased exports. The State Governments have been asked to report the adjustments made and these reports are awaited.

Shri Ranga (Chittoor): What about the 10 per cent economy cut that the Finance Minister had agreed to recommend to the States as well as the spending Departments here? Has anything been done and is anything going to be done by the Planning Commission as well as the Government here in that regard?

Shri B. R. Bhagat: That is under the current programme. The Finance Minister has already directed that even during this year the maximum economies will be effected, and for the next year also steps have been taken.

Shri **Ranga**: The hon. Minister should have said about that in this statement.

Shri B. B. Bhagat: That is under the current programme.

#### 12:38 hrs.

# BUSINESS ADVISORY COMMITTEE

# FOURTIETH REPORT

Shri Rane (Buldana): I beg to move:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965.".

Mr. Speaker: The question is:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965.".

The motion was adopted.

#### 12.38 hrs.

#### RESOLUTION RE: CONTINUANCE OF PROCLAMATION IN RESPECT OF KERALA-contd.

Mr. Speaker: We shall now take up further consideration of the following resolution moved by Shri Hathi on the 3rd November, 1965, namely: —

"That this House approves the continuance in force of the Proclamation dated 24th March, 1966 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

Shri Vasud van Nair may now continue his speech.

Shri Vasudevan Nair (Ambalapuzha): While introducing this resolution, the hon. Minister had stated in the course of his speech that the taking over of the administration of Kerala by the President was a kind of relief to the people of Kerala.

## 12,39 hrs.

[MR. DEPUTY\_SPEAKER in the Chair] To be very frank, I was really shocked and pained to hear a state-

#### [Shri Vasudevan Nair]

ment like that from a Minister who is presiding over a Ministry under a popularly elected democratic government. I think perhaps on second thoughts Shri Hathi himself would have felt that he had said something which was not warranted, and I hope that while replying to the debate he will clarify the position and get out of the statement that he had made in his opening speech. While we take objection to that statement, I should like to dilate a little on it. The hon. Minister also knows, as many of us do, that even today there are forces in our country who feel that this kind of set up is no good, this kind of popular set up is no good. There are forces like that; I do not say they are very powerful but they are lying low. May be that in a particular situation, there may be sections and elements here and there, may be in Kerala State also at that time, who may have felt the same way as the hon. Minister; I do not deny that. But we know that that is a very unhealthy sentiment, the result of a particular situation, and any responsible person who by his utterances tries to justify such a sentiment is, I am sure, not doing any good to the healthy development of parliamentary institutions in this country. It is from that point of view that we wanted to object to the statement made by the Minister.

Again, I should like to request the Minister to dispassionately look at the situation created to a great extent by the series of actions taken by his own government in the State as well as at the Centre which resulted in that kind of thinking among certain sections of people. I do not want to repeat what my leader, Prof. Mukerjee, has said. What had happened in 1959 was really, according to us, a blow at the roots of the development of parliamentary institutions. A government which enjoyed a majority in the legislature was deliberately pushed out, pulled down from authority to protect the interests of certain elements in Kerala State. That was one thing. Naturally, such behaviour on

the part of the central authority does not at all help people to believe in parliamentary institutions.

Secondly, what happened just on the eve of the last elections? Largescale arrests of people. Even after people are elected to the legislature, they are being detained under this excuse or that excuse. Why even people like Shri Setalvad are today speaking against this constitutional dictatorship, according to him, is because such things have happened in our country, and the Central Government has contributed, in a great measure, in destroying the faith of people in parliamentary institutions. The present Resolution, according to us, is a continuation of that line which will only make people lose their faith in the development popularly elected governments and parliamentary institutions.

The hon. Minister was trying perhaps to soothe the feelings of people by saying so much about the parliamentary consultative committee. Again, I should like to request him to examine what kind of a state machine we have-he should know. as anyone else,-inherited from the British, a state machine, which I may characterise as a heartless steel-frame. Everybody knows that; I am sure the Congress Government also, including the Minister, might have their experience of trying to tackle the problem of taming this steel frame. I am sure that a conflict is going on right from 15 August, 1947 to this day. Even today we are always talking about administrative reforms, this and that, so that the state machine is given a new objective, a new orientation. Even today we have not succeeded to a great extent. That is our judgment of the matter. And in a State where there is not even that popular power over the steel frame, you will understand what the situation will be. Let it be Mr. Jain, Mr. Hathi or Mr. Nanda himself or even a god who is

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# 621 Proclamation re. KARTIKA 14, 1887 (SAKA) Kerala (Res.) 622

sitting over a steel frame like this. I am not blaming any particular person, I am not even blaming a particular officer, but this is a set-up which we have inherited, and any person sitting over that set-up today, however much he wishes, must realise that he can do very little. I am sure that Mr. Jain will be now, in his heart of hearts, justifying this statement of mine by his experience of the last six months. And I want to point out a few cases for the benefit of the House. the Minister already knows them. where we see how this machinery is functioning today without a heart, without a soul, without any human feeling.

The hon. Minister knows that **3**0 many times in the consultative committee we have discussed the question of retrenchment of 510 workers from the Kerala Water Transport Corporation. It is not a question of one or two, it is a question of 510 workers who were working in the Kerala Water Transport Corporation for many years. They were just thrown out of employment one fine morning. The Minister himself knows that the committee took up the matter in all seriousness, and we are really very thankful to the Minister himself. He will remember that at the last meeting the Adviser to the Kerala Government promised the consultative committee that as soon as he went back to Trivandrum he would take steps to ameliorate the conditions of these 510 workers who were thrown out. The meeting was held on 13th August, but to this day the Kerala Government has not moved in the matter at all, they have not done anything in the matter.

I should like to recall that the issue of this Corporation, the retrenchment question, the liquidation of this Corporation, all these matters were congress Government before it went out of office in September, 1964. In a conference attended by the Congress Minister and all the MLA.s elected

from a particular area, in the presence of certain officers, certain decisions were arrived at in which it was provided that the workers' interests, even if they were retrenched, would be fully protected. And what did the President's rule do? They went to court for the liquidation of this Corporation, just a week before the elections last time. They did not even wait for the elections, and the liquidation was effected in such a manner that all the guarantees given to the workers in the presence of a Congress Minister were just thrown to the winds. Not a single promise made in that conference is today respected by the Government, by this officers' Government, and the Minister might be informed for his benefit that the workers went to the High Court of Kerala recently, and the High Court gave more than one verdict against this action of the State Government. Now the State Government is in a soup, they do not know what to do, because the Division Bench of the High Court has now said that the principle adopted for retrenchment of 510 workers is wrong, and it should be revised.

Already the workers are on the streets. The High Court says they should revise it, that retrenchment should be strictly on the principle of seniority. The officers retrenched 510 people not on the basis of seniority and so many issues are involved. There poor workers, with nothing to fall back upon, have been suddenly thrown on the streets. I see their tears, their miseries, their worries. We try our best to help them, but somehow that help is not forthcoming. This is just one instance.

I can give many other instances. A very patent question is that of the beaning of these books in the schools. You know what happened. Normally in the popular set-up I am sure that it will not be like that, that decisions will not be taken like that.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of

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Defence (Shri Hathi): That order has been withdrawn,

Shri Vasudevan Nair: I agree that it was withdrawn, but I am referring to the way the decision was taken. It was given as an instance to show how such things are taking place.

Iven our Education Minister, Shri Chagla, in an interview to the representative of Matru Bhumi had to say that such things would happen only in a police State. The Central Minister in an interview commenting on this had to say that such things will happen in a police state. I do not want to say that it is just a police state.

Coming to the question of police itsalf. I am urging upon the Minister again to impress upon the advisers that they should keep the police under sheck. Especially in our State, police has a very notorious past tradition. I do not have time to go into it now. I have many instances of ordinary eriminal cases, murder cases and the like and a lot of corruption charges are there and there is no popular government or anybody to look after it. So many murder cases are writven off as suicides openly and I know many such cases.

In this time of emergency, I would like the Minister to enquire into what is happening in the university premises of the Kerala university. There are allegations that patent pro-Pakistan propaganda is going on under the auspices of the USIS in many colleges under the Kerala University; the allegations are that even the vice-chancellor and some of the branch managements have a hand in this propaganda. The congress students and student organisations led by the Congress Party say so. They issue open statements that such a propaganda is going on and the Government should look into the matter.

I should like the Minister to at least prepare the ground for an election early as possible and I may impress upon him that if a free and fair election is to be held in that State, he about correct the mistake of arresting so many leaders of the Marxist communist party; they should be raleased and a proper atmosphere should be created for popular elections so that a popular government may take care of the people's interests and take care of the future progress of the Kerala State.

Dr. Sarojini Mahishi (Dharwar North): It is really a misfortune that Kerala has been the State where the application of the emergency provisions of our Constitution had been made use of. Now, there is no other alternative and hence this was resorted to. Members of the Opposition are keen in criticising very severely the imposition of this rule to say that the President's rule, with which I do not agree, has been done on'y in the interests of preserving certain vested interests, which I think is a very wrong statement. In Kerala of course where there was a breakdown of the administrative machinery and it could not be carried on according to the provisions of the Constitution, peace and order was threatened by external aggression, and internally too I agree that there is no doubt provision for the application of the emergency provisions of the Constitution. These conditions were fulfilled and them only President's rule had been imposed. Neither the President nor this House has any interest or pleasure in imposing this rule in Kerala. Why should Kerala be made the victim, out of all the States? Sometimes administrative powers were taken away from the other States also, long back. Why is it that Kerala State is again a victim? Unless we enter deep into the matter and try to solve the problem, I do not think the problem will be solved. It is no use saying superficially all kinds of things that the Congress Party was interested and so on and so the President's rule was imposed. I differ from the Opposition

# 625 Proclamation re. KARTIKA 14, 1887 (SAKA) Kerala (Res.) 626

The President assumes Members. certain powers in case of emergency. They are saying that it is unconstitutional and it is a mockery of democracy. Every problem has got two sides and you should not look to only one side of the problem. Unless a person looks to both sides, he could not come to any wise conclusion and Members of the Opposition are looking to only one side of the problem. Some Members from the Congress are looking also at only one side of the problem, that is the other side. So, we must look at both sides of the problem. Mr. Warior is nodding and I hope he appreciates what I say. Nobody is interested in enforcing the emergency provisions unless one is forced to do so by circumstances that demand the application of some such emergency powers. The Opposition says that this could not be continued. We may see the circumstances under which the proclamation of emergency was declared and also see exactly if those very circumstances are not continuing. The same conditions are there and hence the continuation of the proclamation of emergency has Prof. Ranga been made necessary. remarked that the Kerala government can be run on the Swiss model. It is easy to advise. When any experiment is made and no results are arrived it, one cannot say with confidence that it will be a success because Kerala has been made the ground for experiment of a number of such governments also; there was the coalition government, government also by a party other than the Congress. The people of Kerala were not happy with any one of these. My friends of the Opposition know that the people of Kerala never appreciated the so-called rule of the coalition parties. Why is it then that Members are making such suggestions, when they know these things? When Members make certain suggestions, they make them with all their responsibility and they must try to give certain proof also that it will turn out to be a success. I have heard many Members criticising the Centre for certain other things also, than Kerala. Mr. Kamath

was keen to say that he felt extremely sorry that the PSP was maligned with the left communists. Is it the main issue under consideration? Many members referred to the governor's document, so-called document. It is only a report under article **356** of the Constitution. That article makes it explicit; it says:

"If the President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the provisions of this Constitution, the President may by Proclamation (a) assume to himself all or any of the functions of the State and all or any of the powers vested in or exercisable by the Governor or any body or authority in the State other than the Legislature of the State; (b) declare that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament . . ."

Therefore, it is only on receipt of a report from the Governor that the President can decide whether to assume all the powers or any of the powers vested in that government. Shri G. S. Kakkar, an advocate of repute suggested that this report cannot be the basis for the continuance of the proclamation. Is it wrong or unconstitutional? We may not agree on the basic fact that there should be a proclamation of emergency under such circumstances and that the powers vested in the State government should be assumed by the Governor; we may not agree on this factor. But as far as the present problem under consideration today is concerned, it is the continuance of the proclamation of emergency. The very factors which led to the proclamation, the proclamation of the continuance of the emergency, may not

#### 627 Proclamation re:

#### [Dr. Sarojini Mahishi]

be in existence today, but other circumstances which were never thought of at that period are in existence such as the continuance of the emergency as a necessity. Therefore, the people in the country, right from Himachal Pradesh to Cape Comorin, agree and are willing to brush aside their own problems, the problems of individuals, the problems of individuals, the problems of individuals, the problems of individuals, the problems of the particular areas, with a view to concentrating all their efforts on the defence of our borders.

#### 13 hrs.

What is it that has actuated the Members of the Opposition to sav that the elections must be held in Kerala and the continuance of the proclamation of emergency should not be carried on? Even in the municipal elections, the panchayat elections and the taluk development board elections, the members who are not in power-I do not refer to the members who are in power, because some friends may jump up and say that when they are in power, they would like to continue in power-are keen to see that the elections are postponed and that all our efforts should be concentrated on the developmental activities and defence activities. Hence, the necessity to issue the proclamation of emergency. But is it only because that the Members of the Opposition are required to oppose all the measures brought by the Government that they are putting forth these grounds to oppose the continuance of the proclamation of emergency? If the Members of the Opposition think twice before they speak out, I hope they will not venture to speak out such things again.

I would like to refer to the speech of Shri Ranga, who referred to the Swiss model and said that the loyalty of the people in this country is to the democratic values. Who challenges his statement that the loyalities of the people of this country are

democratic towards preserving It is because of the need values? for paying some importance to these democratic values themselves that such things are to be resorted to. It is in the interests of maintaining peace and order within the country itself. Therefore, taking into consideration these circumstances prevailing in the State and the desire of the people of Kerala, this has been done. The desire of the people of Kerala cannot be ventilated by having some vested interest in this direction or in that direction. I am quite sure that the people of Kerala may not express their full satisfaction at the President assuming the powers in the State, but the point is, there is no other alternative, and hence, whe ther you call it a good thing or an evil thing, in the absence of any other alternative, this is the thing that has to be resorted to.

What is it that the Home Ministry. under the present circumstances, has done in reviewing the situation existing in the Kerala State after the assumption of powers by the President? Only today, a review made by the Union Home Ministry of the affairs of Kerala State after the State came under President's rule in September last notes that the Kerala Government has been mainly concentrating its work on improving the efficiency of administration and increasing the tempo of developmental activity. According to the review, the 14-months' period of Governor's administration was not marked by any significant changes in policies followed by the predecessor Government of the popular Ministry. However, every effort had been made during the period to see not only that the development of the State is accelerated but that the people are associated at various levels with the developmental activities of the Government, through local leaders of public opinion. The Board was appointed to review the development activities and the progress made in the Kerala State during the 14month's Governor's rule, administra-

## 629 Proclamation re. KARTIKA 14, 1887 (SAKA) Kerala (Res.) 630

tion, and that Board has made this remark clearly, that there is no marked progress in Kerala. Do you think that any other government, not based on democratic principles and rules, could have gone to the extent of making this remark and admitting that no marked progress has been and that made. the Government is making every effort to concenthe trate on developmental activities and also upon the general progress of the Kerala State? Of course, certain things might have been neglected no doubt in Kerala. Kerala is a very beautiful State, full of natural resources and it has a very long coastline also. The fisheries in the State can be developed to a very great extent; as Shri Kappen said yesterday, 75 per cent of the people there eat fish, and the fisheries industry can be developed to a very great extent. Since fish is a very substantial, prime food of the people of the Kerala State, it could be developed to a very great extent. All these things are to be properly attended to, and the Home Minister made a remark in his statement yesterday that all these things are being attended to. I do not agree with him when he says that a special committee which is appointed to look into the Kerala affairs can be called a miniature parliament; because there are members from different parts of the country also, that cannot be a miniature parliament. I do not know whether he wants to raise the status of that committee to the status of parliament or to bring down the status of parliament to that level. Anyway, that cannot be a miniature parliament, but in the absence of any other alternative, the committee has been appointed to advise the Kerala administration to go deeper into the matter of development and progress of the people of Kerala. In the absence of any other alternative, if this has to continue, I do not see any harm.

Shri Mukerjee went to the extent of saying certain things about the Governor's report. He referred to minor things in the Governor's report and referred to its inadequacy. I do

not know why Members of the Opposition are concentrating on petty matters, inaccuracies and grammatical mistakes in the Governor's report, instead of concentrating their attention on primary things of importance which have led the Government to continue the period of proclamation of emergency. Therefore, when the whole country has stood up to the occasion, when the whole country has risen to the occasion, as one unit, to meet the emergency, I do not understand why the Members of the Opposition should raise a hue and cry to discontinue the proclamation of emergency. The people of Kerala are equally patriotic. They are part and parcel of this great country. Even though they are not affected by the Pakistani aggression to such an extent as others, they have risen to the occasion, irrespective of any party politics and so on. I think they continue to support this continuance of the President's rule in the time of emergency, and I hope they will appreciate and take the highest advantage of being under the Central rule.

There are many other parts in this country which are now under Central administration, and they continue to be so, because if they come under the State rule, they know that neither their interests nor the country's incould be safeguarded. in terests the of respect of development the State. Therefore, they wish to continue as it is. The instance of Goa is there; I do not wish to mention. If Kerala, though under different circumstances, is under the Central administration for the time being, then, I hope the utmost advantage of this position will be taken by the people of Kerala and full development will be achieved during this period.

Shri Seshiyan (Perambalur): The present resolution that has been brought forward by the Home Minister for continuance in force of the proclamation of the President in respect of Kerala is a sad commentary on the working of Indian Constitution and Indian democracy. This is a perpetuation of the political tragedy en[Shri Sezhiyan]

acted eight months ago, when the parliamentary institution that was duly elected, was not called upon to fulfil its duty and when the elected representatives were not allowed to function for the purpose for which they were elected by the people.

The speaker who preceded me put it very correctly that there are two sides for every problem. The Opposition presents one side of the problem, while the ruling party presents the other side, probably in glowing colours. In a democracy, who is to be the judge? When two parties contend and give a different picture of the same problem in two different lights, the judges should be the people. Here, when a proclamation is made, when the parliamentary institution is dissolved, when the elected representatives are not given the chance to function, then, it is not the people who are having the say. It is the Governor who is having the say. It is not the elected representatives, but a selected person from the hierarchy from Delhi; he is a staunch Congressman and he was so till the day previous to his taking up office. He goes there and gives a report, and on that report the decision is taken by the Government here. There are two kinds of emergencies which should not be confused. One emergency was caused in Kerala about a year ago when the Shankar Ministry fell due to want of confidence from its own members. The ministry was defeated when votes were taken in the Assembly. That was the emergency in Kerala which gave rise to President's rule. That should not be confused with the emergency now being spoken of caused by the Pak aggression and nostilities on the Indo-Pak borders. We have to draw a line of distinction between them. When we say there is an emergency and all political parties should be one in repelling the Pak aggression and maintaining the security of the country, in that we are all one. But that should not be a guise or subterfuge to maintain something else.

Though there is mention of emergency by others, the Governor in his conclusion does not make any reference to the emergency, caused by the Pak aggression. He refers to the instability of the political situation. there. He does not visualise political stability even after a poll and he have no political party will have sufficient majority to form a government. Probably these things can be attributed to the sphere of astrology, not to a Governor. We were under the impression that Ministers in Delhi and Governors at other places were consulting astrologers. Each has a royal astrologer to predict the political events. But now the Governor himself has become an astrologer, prejudging future developments, because he opinse that "if elections are held now, the results would be much the same as they were in the mid-term elections." Therefore, he has not only given the political situation now-the strength of the various political parties in the State now-but he has predicted that in future also, if you hold an election, no party is going to get a majority. If the Government has come to that determined conclusion that there will be no change in the election results and there is no use in getting the public opinion through the ballot boxes, in each State we can appoint one Governor-an eminent astrologer like Mr. Jain-to forecast the political situation without holding any election. You can save lots of money; there will be no preparation and expenditure by political parties, no appeal to voters, etc. They can simply appeal to the astrologer and get the results. Government can function on the astrological data, not on the logical or political data.

The Minister of Rehabilitation (Shri Tyagi): He has given his assessment

Shri Sezhiyan: Assessment not about the present situation but a projection into the future, which is the act of a nastrologer, not a politician. He says:

"The general opinion in the State is that if elections are held now, the results will be much the same as they were in the midterm elections. Shri R. Sankar, the last Chief Minister, shares that view. I fully endorse the view."

Therefore, the general opinion is hearsay. It has been shared by Mr. R. Sankar, the last Chief Minister. It is put here as "last Chief Minister", but I think in more than one sense he is a "lost Chief Minister", because when the votes were taken in the Assembly, he lost the confidence of his own party members and of the Assembly. Then, when he stood for the election, he lost his seat at the poll also. He lost the confidence of the Assembly, later on lost the confidence of the people also.

#### 13:13 hrs.

#### (SHRI SONAVANE in the Chair)

Therefore, instead of making political assessments, as our learned friend, Shri Tyagi pointed out, and as we would like them to do in a democratic set-up, they project into the future and try to forecast the future results also. That is why I say astrological predictions should not enter into political assessments.

To say that there is no alternative to President's rule is to accept the defeat of democracy itself. Whether it is the Congress or any other party, we should allow the normal course of democracy to run. My view is in Kerala democracy was not allowed to function. I do not accept the defeat of democracy there. When the elected representatives were there, it would have been wiser and constitutionally correct to allow a ministry to be form\_ ed and the Assembly to meet. Then if somebody brings forward a no-confidence motion and the ministry fails, you can say that such and such party 1607 (Ai) LSD-6.

claimed that it could run the government but it has not got the full confidence of the Assembly. Without going through all that democratic process, we cut short the way by hasty assessments and astrological predictions and we rushed to the conclusion that there is no other go but to usher in President's rule.

quote Mr. K. Santhanam, I can whose sobriety nobody can doubt and who certainly does not belong to any opposition party because members from the other side were saying that all the opposition parties had been trying to put the blame on the Government and because there was no other alternative, Government had to extend the President's rule. In an article in the Hindustan Times dated 9-3-1965 just after the Kerala debacle-the heading of the article also was "Kerala Debacle"-he said:

"It is foolish to rush to the conclusion that President's rule is the only alternative. If everytime there is no majority Presidential rule is to become automatic, the Constitution must be deemed to have broken down and all those who are against democracy in India will rejoice."

So, putting in President's rule whenever something is not working as per your expectations means it will come handy in so many places. In 1952. when the general elections took place in Madras, the Congress was in a minority. It did not have absolute majority. Mr. C. Rajagopalachari was not an elected representative. At that time the combined opposition under Mr. T. Prakasam had a majority inside the House, though in a combined manner. At that time, the Governor called the Congress Party, though a minority party, to form the government. A government was formed and it proved stable later on. So, whether a single party is able to command a majority inside the House, whether the largest party, though in a minority, should be allowed to form a government and whether that gov-

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## [Shri Sezhian]

ernment will be stable are all matters which should have been left to the legislature to decide and not to be decided by the predictions of astrologers like Mr. Jain. Simply because the Constitution provides for President's rule, it does not mean that it should be applied again and again. Various powers are given to the President, to the Judges, to the police and others. If everybody thinks that because he has got powers, he can act. where will it end? It is not that because powers have been given, they should act. So, just because he has been given the powers, he should not go on applying this measure of President's rule.

In the statement submitted by the Governor he has said to the effect that no political party has any chance of winning a majority. This is his opinion; not a prediction about the future elections, because in a parliamentary democracy there is nothing as an absolute majority and an absolute minority. What I mean to say is, there is nothing like a permanent majority or a permanent minority. The party that is the ruling party now may be defeated at the polls and it may become the opposition party. The party that is in the opposition now may emerge as the ruling party next time. There is no chance in democracy for various parties to function if there is to be a hierarchical order or an order of descendancy where the son of a king becomes the next king of the country. That is not the order which we are following. In a democracy every party has got full rights to express its views, to place its views before the public and become the ruling party or the majority party. Only on that assumption of a possibility to attain majority at the polls so many parties are functioning. There is nothing as a permanent majority party or a permanent minority party. It is all a temporary one. In a democracy unless that aspect is given full weight of, you cannot easily presume to predict what should be the outcome next time. In 1944, if there had been any

prediction in England everybody would have said that the Conservative Party led by Mr. Churchill was the party to rule the country. But what happened when the elections took place? The Conservative Party was defeated and the Labour Party which was in the Opposition was ushered into power. Therefore, instead of making these undemocratic assumptions that no party can win the majority and form a government, these things should have been left to the people for decision and not to the Governor or to the presiding authority.

This President's Rule which was brought in on the 10th September 1964 was renewed in March, 1965. Again it has come for renewal now. That is to say, one year has passed and another six months time is asked for by this present resolution. Therefore, those who are in the Cabinet, those who are in authority, they can as well celebrate the first anniversary of the President's Rule in Kerala. Whether it is the death anniof democracy or the birth versary anniversary of a constitutional dictatorship, anyhow an anniversary can be celebrated by those who are tn power, by those who are asking for extension of this President's Rule.

Mr. Hathi and others were speaking in terms of laudation about the miniature Parliament that has been created, that is, the parliamentary Consultative Committee that has been set up to assist the Government in carrying on the administration in Kerala, But it is no substitute for a parliamentary institution. A properly elected representative institution is nowhere to be compared to these parliamentary committees. In the same stretch of imagination we can as well dissolve all the State assemblies throughout the country and appoint so **many** parliamentary committees to function in each State and nullify the whole system of federal government that we have got now under the Constitution. Therefore, we cannot stretch these

things too far and try to impose the President's Rule as a permanent feature of Kerala politics.

I can understand one thing. We had made a distinction between the emergency in Kerala and the emergency in the country. If it is said that because of the emergency situation created by the Pak aggression and the nostilities on our borders there should be no political rancour, there should be no party differentiations or bickerings and that, we should prescent a united front and therefore the elections should not take place for a considerable time until the situation attains normalcy, I can understand that position. On that ground you can say that we must not hold elections now, but it should not be to perpetuate a wrong decision taken previously in an undemocratic manner, in an unconstitutional manner, in an autocratic way where you put aside the elected representatives, where you did throw to winds all canons of democratic justice. What happened in Kerala was in fact a pre-matal strangulation. You did not allow the Assembly to function and the elected representatives to form the Government. As I said, if the plea is that there is an emergency situation created by the Pak aggression on our borders and until the situation comes to normalcy we should not have any elections, I can accept that. But the argument presented by the Governor and others so far is that no party is in a position to form a government and that no party will be able to form a stable ministry even after the elections. These arguments I object to. These astrological studies which are like the vagaries of weather should not be allowed to take the place of astute political decisions of democratic institutions. That is what I want to impress upon this House.

Shri P. G. Menon (Mukundapuram): Mr. Chairman, Sir, I do not wish to introduce any element of political polemics in my observations on this resolution. भी हुकस चन्द वछवायः (देवास) समापति महोदय, हाउस में गणपति नहीं है।

Mr. Chairman: The hon. Member may resume his seat. Quorum has been challenged. The Bell is being rung.

Now there is quorum. Shri Menon may continue his speech.

Shri P. G. Menon: Sir, I wish to confine myself to the very narrow question raised in this resolution, as to whether the President's Rule now in force in Kerala should be extended for another six months. That is the only question. And, the material before us to come to a decision on that matter is contained, firstly, in the Report of the Governor on the situation in Kerala and, secondly, in the reaction of the Government, the Home Ministry, towards that report. The President is not bound to act on the report, because that is, after all, only recommendatory.

Now, many harsh words have been spoken on the floor of this House regarding the report of the Governor of Kerala on the Kerala situation today. Yesterday and today we heard statements made on the floor of the House, not very serious statements I believe, that the Kerals Governor in his report was trying to be an astrologer. Now, as Governor it is his constitutional duty to eake an assessment of the situation in the State and to make a report to the Home Ministry or to the President. It is that pressment, any objective assessment if you would care to look at a in an ubjective manner, that is contained in Shri Jain's report. The Kerala Governor proceeds on this premise that if even after the election there is no possibility of the formation of a stable government, it is not proper to conduct an election today and terminate President's rule. Now this is not the first time that such a situation has arisen. Ever after the promulgation of the Constitution, several

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times this House has adopted the convention....

श्री हुरुम चन्द कछवाय : सभापति महोदय, मेरा एक व्यवस्था का सवाल है। हाउस में इस समय गणप्ति नहीं है।

Mr. Chairman: He might resume his seat. The bell is being rung.... Now there is quorum. He might continue his speech.

Shri P. G. Menon: After the promulgation of the Constitution President's rule has been introduced in various States in India and I think the powers under article 356 have been exercised 9 or 10 time before. If you look at the circumstances in which the exercise of power under that article took place on previous occasions, it would be seen that wherever the Governor's report indicated that no stable government could be formed or continued and the President was satisfied about it. article 356 was invoked and President's rule was introduced. Is it for the Governor of Kerala today to adopt a new policy? Therefore, he presumed that if in his assessment no stable government could be formed even after the election, then there should be continuation of President's rule. It is not his opinion that he has communicated to the President. He did consult public men, leaders of all political parties in Kerala, and he has stated in his report that no leader was in a position to state that if election is conducted today there would be a majority for his paty. I do not think that statement has been questioned on the floor of the House.

Shri Vasudevan Nair: Yes, it was questioned.

Shri P. G. Menon: He also stated that nobody was in a position to say, except the leader of the Marxist Communist Party, that parties would join together and run the government if after the election there would be no majority for any single party. The only gentleman who said that he could run the Government was Shri Namboodiripad.

Shri D. C. Sharma (Gurdaspur): One great man.

Shri P. G. Menon: He said that he had 61 pcople in the last elections who had lost their membership on account of the dissolution of the House.

Therefore, if the Governer's assessment is correct and if the President's rule is not extended and an election is conducted what would happen? After the election article 356 should be invoked The question before the ugain. is what House should be the choice. Should we pass a resolution and extend President rule or should we terminate President's rule, conduct election and create a situation again when President's rule would have be introduced by invoking afresh the powers under artile 356? If the assessment of the Governor is correct, I think the Government of India was correct in deciding to approach this House with a motion that there should be an extension of President's rule.

The question is whether that assessment is correct. 1 do not think there is anybody here in this House who knows anything about the conditions in Kerala who would say that that assessment is incorrect. For political purposes, for purposes of argumentation, for purposes of running down the government, for purposes of criticising the Governor you may say that that assessment is incorrect; you may say that it is astrology that he is indulging in. My friends from Kerala in this House know, anybody who has any knowledge about the conditions in Kerala knows, that it elections are conducted in the near future, that is, next month or tree month after, the situation would be probably the same-1 do not say the same but probably be the samethe picture would probably be the

same which emeged after the elections earlier this year, in which case we would again have to introduce President's rule.

The question then is whether during the emergency the elections should be conducted. The leader of SSP in Kerala is reported to have told the Governor that in the district of Palghat local self-government elections should be postponed on account of the emergency. We see that in the report of Shri Chandrasekharan. When that is so, should we conduct general elections to the Legislative Assembly when as a matter of fact we do not conscientiously believe that as a result ье thereof political stability could introduced in Kerala? We should particularly remember that the leader of one of the political parties who was not called by the Governor and in fact a charge is levelled against the Governor and the Government on that account-is Shri Namboodiripad who is going about saying that the Government of India should concede certain territory to China, that the Government of India should not fight Pakistan to recover territory which has gone to Pakistan, that war hysteria is attempted to be developed in this country to secure the interests of he ruling party, that unless the Government of India, the Prime Minister and the Defence Minister declare the war aims of India the people should not....

Shri D. C. Sharma: When all the Left Communist have been put behind the bars why Shri Namboodiripad has been allowed to go on making such statements?

Shri P. G. Menon: Because he may condemn himself.

He has been saying that the war aims have not been declared, as if he has not understood the repeated statements of our Prime Minister and our Defence Minister. He has been asking why recourse to arms was adopted by India against Pakistan during the last few weeks. In selfdefence we did it.

I heard Shri Vasudevan Nair, my good friend, saying that an election should be conducted so that the representatives of the people could marshall the enthusiasm of the people for the prosecution of the war effort. It is just like entrusting chicken to the guardianship of foxes. Do you think that the people could be enthused to war effort by men like the leader of the Marxist-Communist Party, for whom I heard voices raised in this House?

I am not for a moment contending that President's rule is good for us. I am not contending that elections should be postponed indefinitely. I am only stating that on the narrow question which is raised before this House  $a_5$  to whether President's rule which is already there should be extended for another six months, there could be no controversy. An objective assessment made by the Governor of Kerala is before us.

I would say, the report of the Governor is a mirror in which you could see the image of the political situation in the country today. That image is not an attractive image. That image is something about which all of us are unhappy—an image about which I, coming from Kerala, feel ashamed—that we could not run the elections and get a majority or a stable arrangement in order to run the government. But, because the image is bad, why do you strike at the mirror? That is what is happening here.

The speakers, yesterday and today, wanted to attack the Governor who mirrored in his report the situation to Kerala today. It is well known that some people.....

Shri Warior: Is it the fault of the mirror or of the image?

Shiri P. G. Menon: It is the fault of the image. It is my fault and your

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fault. The mirror only mirrors what is contained there and we are attempting to strike at the min  $\alpha_k$  because the image is ugly. That is the situation.

Shri D. C. Sharma; Shri Warior is a good-looking man.

Shri P. G. Menon: Shri Warior is good-looking but not his politics. That is the position. I am not for a moment contending that President's rule should continue; but, let us give Shri Jain his dues.

Shri Warior: He got it.

Shri P. G. Menon: He has been there for six months. Has the admimonths nistration during these six Leen something which could be condemned outright? It was during this Government of period that the Kerala, under the leadership of Shri Jain, presented the Kerala case before the Finance Commission and I am glad to state that Shri Jain took the all facts initiative to marshall up before the Finance Commission and the award of the Finance Commission, in my opinion, is something which is rather fair-an experience which, we in Kerala, rerely had previously.

It was during this time that the report of the Pay Commission was adopted and implemented. There are complaints rearding the report of the Pay Commission. There are complaints that justice has not been done to all sections of Government servants. That is a different matter; but, additional revenue expenditure of Rs. 8 crores to Rs. 10 crores every year in order to give better emoluments to the Government servants is being incurred.

It was during this period that a committee had been appointed under the chairmanship of Shri M. K. Veilodi with two other very competent members to look into the administrative machinery to avoid delays and to improve the administration.

Something was stated here yesterday regarding the mishandling of the food situation. The food situation is very bad in Kerala

Shri Vasudevan Nair: By your own colleagues.

Shri P. G. Menon: If you look into the question of the availability of foodgrains per head of population in the various States in India, you will find that in Kerala it is the lowest. What I mean by "availability" is the quantity of foodgrains sold through the ration shops by the Government plus the quantity of foodgrains available in the country. When that is looked into, you will find that in Kerala the average availability is 8 to 9 ounces-what you get from the shop, what you get from the farmers and what is available in the state. The average availability in India would be 14 to 16 ounces. I am not speaking of the ration given; I am taking into account the full availability and dividing it by the number of people in the State. That is the situation. The Kerala Government, even after it was taken over by the Governor, has been complaining regarding the availability of foodgrains there. But if the Government of India would not act in that matter, what can poor Shri Jain do? I do feel that in the matter of food, Kerala is not being given the justice which is due to it.

Shri Vasudevan Nair: But we are examining the President's rule, the Central Government including.

Shri P. G. Menon: That is all right. The real remedy for the situation is in our hands, mine, of Shri Vasudevan Nair's and Shri Warior's and other public men of the State. The time has come for the public men of Kerala to think furiously about what to do in order to re-establish democratic rule in the country. That alone will get the people there their democratie rights.

Can we go on endlessly like this? Can we take up the rigid attitudes tha; we have been taking up all along? Should we not also have-that is, Kerala; I am speaking for Kerala now-representative institutions in ....stintion working there? We are \$1 not able to do it and then when the Home Ministry is doing the next best thing, we are pelting stones at the hon. Minister. We should rather look inwards and see where the difficulty is. No government in Kerala will be able to remove the frustration of the Kerala people on account of which happening. The these things are people there are frustrated. Unless and until the Government of India become alive to the problems of the people of Kerala, no amount of catechism administered to the Kerala people would be of any avail.

Yesterday I got a circular letter from Sbri Raghunath Singh, Charman of the Shipping Board, who paid a visit to Kerala. I think, he sent "i only to Kerala Members of Parinament. He concludes that letter with the statement "Wherever I went I saw unemployment staring at me".

Shri Ranga (Chittoor) That is the case all over India.

Shri P. G. Menon: He spoke of Kerala, and I am speaking of Kerala.

Shri D. C. Sharma: Shri Ranga is thinking of Andhra Pradesh.

Shri P. G. Menon: He says "wherever I want I saw unemployment staring at me; there are no industries; therefore, industrialisation should come'. That is what he has said. If the Government of India would have that realisation, then the Kerala people would become happy and this unfortunate and unhappy State would be able to come to its own.

There was some reference to the consultative committee. We have attended many of its meetings. Dr. K. L. Rao, the Minister of Irrigation and Power repeatedly stated to us, and I think he stated it on the floor of the House also, that  $i_n$  order to alleviate the power famine in Kerala, it was necessary to have a thermal plant.

He said that it would come, but we hear reports now that elsewhere it has been decided that Kerala should have no thermal plant.

Do you know, Sir, that in 1964 and in the previous years the industries in Kerala including public undertakings lay closed down continuously for four months for want of power, and this was in a State where the availability of power was the largest in India barring Mysore, in a State where the cost oſ production of power was the lowest in India. Where is our Planning? It is an errating planning under which these potentialities have not been exploited for the benefit of the people. Political stability will come if only the Government of India would become alive to the situation in Kerala and take steps.

having the Fourth We are now Five Year Plan. Under the previous three plans, including the Third Plan, Kerala did not get justice. There are no industries established in Kerala under the Five Year Plans under the public sector which are worthy of mention. In the Third Plan, a shipbuilding yard is reported to have, come, but it is still only coming. That is all. The oil refinery is now in difficulties for want of certain sanctions which the Government of India are petro-chemical The withholding. complex which it was thought would come in the wake of the refinery, it has been stated, will not go to Kerala.

I wish to tell Shri Hathi that he should utilise his elephantinc strength in order to do justice to us. Should we continue as a Cinderella among the States in India? Representing a Cinderella among the States in India it is a pity that I have to raise these questions in this House. I would rather have liked to raise them in the consultative committee; but there things are raised but very few things are accepted. That is the real position.

Therefore, this is a situation in which Shri Hathi as the Minister of State, Shri Nanda as the senior Minister in the Home Ministry, and everyone in the Government of India

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abould consider what to do in order to avoid repetitions of this situation in Kerala and thereby to remove the frustration of the people of this unfortunate and unhappy State.

डा० राम मतोहर लोहिया (फर्हखा-बाद) : सभापति महांदय, मौजदा प्रस्ताव को ठकराया जाना चाहिये । केरल में रास्ता विल्कूल साफ है श्रगर जनतंत्र सौर समाजयाद को सही मानों में अपना लें। केरल के भूतपूर्व मुख्य मंत्री ने एक बात कही है। उन्होंने सवाल तो नहीं पुछा है लेकिन मैं उसको सवाल बना देता हूं। केरल में क्या तो दर्पण है ग्रौर कौन सी छवि है। यों तो केरल की छवि खराब दीखती है ग्रीर उन्होंने दर्पण बताया है केरल के राज्यपाल को । यहीं बुनिय।दी गलती **हो** जाती है। उसी के सबब से रास्ता साफ दिखाई नहीं पड़ता है। केरल की छविकादपंण केरल की विधान सभा है नकि वहां के राज्यपाल । यहां की विधान सभाको छः महीने पहले खत्म करके जो कुकमें इस सरकार ने किया, उसका मन्त होना चाहिये। उस विधान सभा को वापिस बलाकरके उस दर्पण को ठीक किया जाना चाहिये। इसके बाद छवि भी ठीक हो जायेगी ।

मैं श्री रंगा की उस बात पर प्राप का ध्यान दिलाऊंगा जव उन्होंने कहा कि यह प्रच्छन्न कांग्रेसी शासन है। प्रच्छन्न नहीं है। यह को खुला हुया है । खुला हुमा भी नहीं यह को रेर कांग्रेसी शासन है। जहां विधान समाया नोक सभा रहतीं है बहां कम से कम त्यारे जैसे घादमी जब तब कुछ कह लेते हैं लेकिन केरल में वह मी साफ हो गया है। वहां तो केवल कांग्रेसी कठोर शासन है। कोई कुछ कह भी नहीं सकता है। विधान समा बिल्कुल खल्म हो गर्द है। इसलिए जब कमी विरोधियों की तरफ से राज्य पाल के ऊपर खींटाकती होती है तें। मैं भ्रापने मन में सोचता हूं कि उस बेचारे पर क्यों करते हो, वह तो खाली एक हथि प्रार ही नहीं, आप श्रंप्रेजी ज्यादा समझते हैं, जिस को उसमें कीचर बोलते हैं उसको हिन्दी में क्या कहते हैं...

श्री दी० चं० झर्माः जन्तु।

डा० राम मनोहर कोहियाः हां जन्तु। इसलिये राज्यपाल के ऊरु कंई किसी, तरह का यहां प्रहार न्ही होन चाहिये। किसका जन्तु हैयह? राज्कार का है। इसलिये मैं

**सभापति महोवय**ः प्रतिनिधि शब्द इस्तेमाल करना उचित होगा ।

डा० राम मनोहर को हिया : कीवर का हिन्दी में शब्द कहा है न, ग्राप कोई भराठी शब्द बता दीजिये, मैं उसी का प्रयोग कर लेता हूं। अभी तो कीचर कहा है बौर आगे कुछ न कहता तो सब सामला ठीक ही जाता लेकिन खैर काप मेरा मतलब तो समझ ही गए हैं।

बह किस का है। वहां डेढ़ प्रादभियों की सरकार है। केरल में बस्तुतः कांग्रेस सरकार भी नहीं चल रही है। डेढ़ ग्राद– मियों की सरकार चल रही है। डेढ़ कीन से प्रादमी हैं। हावी साहब आप प्राप्ते को न गिन लें गो गृह मंत्री हैं वह तो हैं पांधे भीर उनके जो ऊंचे हैं, प्रधान मंत्री हैं बहु हैं एक ! इस तरहस से इस समय डेढ़ प्राधमियों की सरकार केरल में चल रही है

धगर धाप जनतंत्र और समाजवाद का सही मतलब समझें तो मैं एक बात बतलाना बाहता हूं। मेरे लिये योड़ा सा झंझट का मामला यह हो जाता है कि केरल की जो बिधान समा है, जो छः महीने पहले बनी बी उसमें मुख्य पार्टी बामपची साम्यवादी बी

**वामपंची** साम्यवादियों के एक चरित्र को मैं बिल्कुल ठुकराता हूं। वह कौनसा है ? ये अपने संाचने और अपने तर्क का केन्द्र भारत-वर्ष नहीं, दुनिया नहीं बल्फि एक कोई वीच का बीच बनाव करने वाला देश बना लेते हैं। इनके सोचने और इनके तर्फ का केन्द्र है ग्रम--रीका----निन्दा मौर चीन----स्तुति । मगर ये दुनिया को अपने सोचने का केन्द्र बनाते तो ठीक होता । ग्रीर सच पूर्छे तो भारतवर्ष को केन्द्र बनाना घाहिये ग्रीर तज्ञ सोचना चाहिये । लेकिन जब मैं वामपंथी साम्य– वादियों के इस रांग को बताता हूं तो उनके साय साथ यह भी आपसे अर्ज कर दू कि यह रोग कांग्रेस पार्टी के अन्दर भी घुसा हुन्ना है भीर यहां जो विरोधा लोग बैठे हुए हैं उनमें भी थोड़ा बहुत घुसाहया है ग्रीर वे भी ग्रपने सोचने के केन्द्र को दुनिया प्रांर हिन्दुस्तान न **ब**ाकर कोई बीच का पुजार्री बना लिया करते हैं। फिर भी में कहता हूं कि विधान समा को बुलाभो, उसको मौका दो कि वह फैसला करे कि सरकार केरल में बन सकती है या नहीं । हो सकता है कि वामपंथी साम्य-बादियों की सरकार बन जाए झौर न भी बन पाए तथा कोई ग्रीर थना ले । यह काम राज्य-पाल का नहीं है, यह काम इन डेढ़ झादमियों कानहीं है।

यहां पर बहुत कुछ कहा गया है कि रपट बहुत अच्छी है, बस्तु निष्ठ है, उसके झन्दर सत्य है। इनको कोई हक ही नहीं है फैसला करने का। जनतंत्र में फैसला करने का एक मात हक वहां की थिधान सभा को है। लेकिन उसको एक घंटे के लिए भी नहीं बुलाया गया है। मैं तो कहना चाहता हूँ कि जो छ: मंहीने परले पाप ग्रोर कुकमं किय था, उसका झन्त करो। बुलावो उस विधाना-सभा को। मॉका दो। एक को दो, वह न मंत्रिमण्डल बना पाये तो दूसरे को दो। इर सकता है कि इसमें धायद झापके कांग्रेस दल को भी मौका मिल जाये। जब कोई न बना पाये तो भाप ही बना छेना । लेकिन विधान सभा फैसला करने वाली है, बहु है दर्पण । वह जो कुछ कहती है उसे देखों । तब जनतत्व चला पाधोगे । मैं इस लिये भी कहना पाहता हूं कि जब किसी देश के भ्रन्दर या दल के धन्दर एक रोग घुम भ्राता है, जैसा कि मैंने वतलाया कि दोन पुम भ्राता है, जैसा कि मैंने वतलाया कि रो, तो उस रोग को निकालों । जनतन्व में एक ही जुलाब है, श्रीर वह जुलाब यह है कि जो जनता कोट दे करके लोगें। की उस की सरकार बन जाने दो । किर ग्रार वह विगाड़ करेगी तो जनता जान जायेगी और उसे पटक कर निकाल बाहर करेगी ।

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# 14 hrs.

यहां पर कई झादमी कई दफे झंझट मचा दिया करते हैं । मैं ग्रापने एक ग्राउं करना चाहता हुं कि यहां डेढ़ घादमी जो हैं उनमें बदले की भावना है । ऐसा नहीं होना चाहिये। तुम बड़ी जगह पर बैठे हुए हो, जाहे मन जैसा हो, बड़ी जगह के उपयुक्त मन बना श्री । पिछली लड़ाई में प्रांग्रेजों के यहा बिस्टन चर्चिल जैसे ग्रादमी ने जिस को में करीब करीब हर मागले में गलत समझता है, मोसंसे जैसे एक फासिस्ट कैदो के बारे में धपने गृह मंत्री को जो लिखाथा वह मैं मापको मुनाता हु। मोसले को जेल में रखा गया लड़ाई के दिनों में, तो चर्चिल ने गृह मंत्री को लिखा, जैसे कि यहां शास्त्री जी नन्दाजी को लिखें, कि देखों गह मंत्री, मोसले को तुम जेल में रखे हुए हो, मोसले की बीवी मां जेल में है। तुम उतको धलग भलग भयों रखे हुए हो । यह बदन की भावना निकाल हहे हैं, उन्हें एक साथ रक्षो । श्रगर राजनीता के कारण जेल में रक्खे हुई हो तो उनको एक साथ रक्खो । यह चर्चिल काखत है। जो कुछ मुझे बामपंथी साम्यबादियों के खिलाफ बहुना था यह कह दिया, ग्रंब एक बात जरूर ग्रीर कहना चाहता हूं कि गोपालन साहब धोर उनकी पर्लाको ग्रलगलगगक्यों रखे हुए हो । मैं समझता हूँ कि यह आपका बढ़ा अमानु-

[डा० राम मनोहर लोडिया]

रिके कमे है। पाप पर वदने को भावना से काम कर रहे हैं दोनों हो एक सप्थ रधना चाहिए। प्रायर भाष धीर कुछ नहीं कर सकते।

यह जो तर्क है कि किस तरह से जनतन्त्र ग्रीर समाजवाद की बात लाई जाये, तो उस के लिये थिवान सभा को मोका दो ग्रौर विधान सभाको मौका देने के बाद तुम एक चात्र देखोगे कि यहां जितनी कार्यवाइयां हो रही हैं बड़ ग्राने ग्राप पलट जायेंगी । मैं इसी लोक-सभाकी पात कहना हूं। यहां एक कमेटी बनी हई है जिसे केरल सवाहकार सभिति कहते हैं। उसमें लोक--सना के केरल के जो लोग रक्खें गए हैं उनके बारे में मझे कछ नहीं कहना है, लेकिन विरोधी दलों के अन्दर से इस समिति में दो व्यक्ति ऐसे एक्खे गये हैं जिन का केरन विधान सभा में खाली एक सदस्य है । लेकिन संयुक्त सोशलिस्ट पार्टी के बारे में देखिये। मैं खाली बतलाने के लिये ऐसा कह रहा हूं, मैं नहीं कहता कि तुम हमारे दल को ग्राच्छामानों, क्योंकि सरकार की निगाह में तो हमारा दल वागी दल है. बस्त-स्थिति ग्राप को बतलाता है कि जिस दल के चोदह सदस्य हैं, जिनमें से तेरह तो इस दल के सदस्य हैं ग्रीर एक स्वतंत्र है, उत्तका कोई अति-निधि इस समिति में नहीं है। जब कि जिस दल का सिर्फ एक म्रादमी है उस के दो प्रतिनिधि हैं। इस तरह से जनतन्त्र के ऊपर मांच भ्राजाया करती है । इसका मध्य कारण यह है कि इससरकार ने कभी जनतन्त्र को समझा नहीं। हो सकता है कि हम लोगों ने भी न समझा हो। लेकिन यदि खाली रूप **के ऊपर चर्चा होतो रहेगी, मात्मा के ऊपर** चर्चा नहो होगी तो र्मामला बिगड़ता जायेगा ।

प्रामी प्रोफेसर रंगा ने बार वार कहा कि संयुक्त मंत्रिमंडल स्विस देझ के प्रतुरूप बने । खेर इस के बारे में वह जाने, ग्रीर जाने वह जो उन के दोस्त हैं, एक दूसरे के नजदीक हैं, उनमें कोई बहुत फर्क है नहीं ।

अब मैं क्या करूं, यह जो बहत से लोग हैं उनमें फर्क नहीं। अनल में मामला रूप का नहीं है कि हम किस तरह से जनतन्त्र में किन किन को इकटठा कर दें । अगर ऐसी सटमति हो जायेगी स्रोर एक राय जन जायेगी तो व*ह* वैद्यनियाद चीब हो जायेगा । इस में कोई नीती नहीं रह पायेगी । नीती तो तभी यन सकती है जब विचारों ग्रीर विवादों का अच्छी त**रह** से संघर्ष हो । मेरी राथ में यह जरकार प्राय सब मागले में गलत रास्ते पर रही है। इस का तो सबाल ही नहीं उठता कि उसके साथ संयक्त मंत्रिमण्डल अने, लेकिन इस के लाथ साथ एक बात कह सकता हं कि लोक-समा में नहीं तो बाहर तो इसको कर के देखों । में एक बात कहता हूं कि मौका दो जनका को फैसला करने का वह मौका कव आवेगा जब बाद विवाद होगा।

जो बातें मैंने थहा कही हैं प्रगर गृत मंत्रालय की तरफ से या प्रधान मंत्री की तरफ से उनका कोई ज गत गाये तब तो धाप सुयझना कि वाद विवाद से राज्य चल रहा है ग्रीर प्रगर कोई जवाब न ग्राये तब भाप समझना कि यह कोई ग्रीर ढंग की सरकार है । जनतन्त्र का मतलव क्या है । जनतन्त्र का मतलब होता है बाद विवाद के द्वारा जो सरकार चलती है । लेकिन यहां बाद विवाद का कोई अवाव कभी ग्रायेगा नहीं । ग्रभी मैंने जो बातें कही है उनका कोई जवाव नहीं है क्योंकि उनके यहां 390 ग्रादमी है, वह प्रपनी बात कह कर खत्म कर देंगे । यह सरकार ऐसे चल रही है ।

Mr. Chairman: Why anticipated that?

डा॰ राम मनोहर सोहिया : यह पजासों बफे हो चुका है। एक बार प्रधान मंत्री जी ने मेरी बात का अवाब दिया तो वह उसमें इतवा फंसे कि उनकी सराकार वालों ने फैसला मर सिया कि बह किसी बात का जवाब न दें नहीं तो फंस जायेंगे। यह तो हो चुका। सब

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मैं श्रापको बतलाना चाहता हं कि यह सरकार आखिर है क्या । यह जनतन्त्र की सरकार नहीं है और समाजवादे सरकार तो बिल्कूल है ही नहीं। यह चापलसी भ्रौर चुगल-खोरी की सरकार है । आप जागते हैं कि जाप-नसो के इस्तेमाल से हर एक की इस सरकार में ऊंची से ऊंची जगह बन जाती है। इसमें कोई सन्देह रह नहीं गया है कि जहां चापलुसी होगी वहां चुगल खोरी जरूर होगी। यह दोनों सःव साथ चलती हैं ग्रीर यह जो यह डेढ ब्रादनीयों की सरकार है यह नावलसों बौर चगलखोरी से चलती है। ग्राप को मैं भया बत-लाऊं, एक दिन जुबह यह देख कर मैं दंग रह गया कि साखिर इस देश को हो। क्या - गया है : मेरी सुबह के समय एक झादत है । ब्रायको आक्तर्चहोगा, मैं कभी कर्नारोडियो पर मोरा, कविर मौर तूलमा का भजन सुन लिया करता हूं। मैंने देखा कि कोई बहुत बडे गायक आ गये हैं, गाने लिखते वाले, 1 मैं ने सोग कि ललिता देवी शायद कृण्ण महाराज की राधा की गयी होंगी। कोई। लेकिन बाद में पता चला कि यह देश इतना पतित हो। चला है कि मीरा विगैरह के साथ ही झाकर वर्त-भाग प्रधान मंत्री की पत्नी जा गाने लिखने लगी है उनको जोड दिया जाता है। यह सरकार केरल में बिधान सभा को खत्भ करती है. हिन्तस्तान में वाद विवाद कीसमस्यामों को बरम करती है, लोक सभा में बाद विवाद नहीं चलने देती है । नतीजा यह होता है कि किसी चीज के ऊपर ग्राज हम इस देश में भ्रच्छी तरहसे बातचीत भी नहीं कर सकते हैं।

मैं पाकिस्तान के मामले में कह सकता हूं कि क्या हो रहा है। केरल में जनतन्त्र को बरम करने का नतीजा क्या हो रहा है। मैं ने कई बड़ी बातें कहीं इस लोक-सभा में दो दिन के प्रन्दर । प्रधान मंत्री साहब जाने वाले पे लाहौर। बीच में पैर में कहीं मोच प्रा गई। कोई प्रौर स्वतन्त्र देस होता तो पखबारों के लिये उस दिन की सबसे बड़ी बबर यह होती कि मोच कहां प्रा गई कि बढ़ बीच में इक गये। प्राखिर बो लडाई बल रही है उसमें जो जो गलतियां हुई हैं उन पर कोई सोच विचार तो हांगा चाहिये न । लेकिन सोच विचार तहीं होगा लोक-सभा में । मगर ऐसा नहीं होगा तो घ्रास्तिर जन-तस्व में वाद विदाद का मतलब हो क्या रह जाता है । मैं आप से निविदन करना चाहता हू कि मगर वाद विवाद मौर जनतल्व के हिसाब से यह लोक-सभा घले तो वह बात पूर्ण रूप से साफ हो जायेगी जो मैंने कोएस के न रहने पर जहा था कि पाकिस्तान के मयूज खा जालिम तो हैं ही, मुझे जगता है कि हजरत कुछ नावान भी है । धहुन नादान आदमी मालम पडते ही ।

श्री बी० चं० इत्मां: कीन ?

डा० राम मनोहर लोहियाः वही अयूव खां वही भुट्टो। मैं उनके लिये नादान शब्द का इस्तेमाल कर रहा है। भगर भाष के शब्दों में कहता तो कहता कि बेवकुफ नहीं जाहिल ग्रादमी है। भगस्त महीने में जो नीजें भारतवर्ष में हो रही बी वह चीजें सितम्बर प्रक्तूबर प्रौर नवम्बर में बढते बढते इतनी हो जातीं जिन के बारे में ग्राप लोगों ने सवाल उठाया था कि भारत की स्थिति ऐसी हो जाती कि माप हजराः शहर मौर गांव निकल नहीं पाते सडकों के ऊपर। भाष के ऊपर लोग इस तरह से छींटाकसी करते। ग्राज देश में ग्राप ने खाने पीने के मामले में ऐसा कर रखा है कि 9 धगस्त से 16 मगस्त तक बिहार में मौर दूसरी जगह जिस तरह से सँड़कों झादमियों को इस सरकार ने गोली घाट उतारा भीर हजारों को जेलों में डाला कि प्रगर बीच में ग्रयव सांबचाने न चले झाते तो मामला घवतक न जाने कहां पहुंच गया होता। मेकिन याद रखना कि यह कुछ ही दिनों की बात है क्योंकि लोग सवाल पूछने मगे हैं, कि क्यों लाहोर नहीं गये क्यों हाजी पीर से वापस भाने की बातें हो रही है, क्यों 5 धगस्त की बातें हो रही है। बह सब चर्चा देख के ग्रंदर होने सब नई

[डा० राब मनोहर लोहिया]

है। कर्नो कर्मी मीड़ इक्ठा हो जाती है इस पर लट्टून हो जाना। भीड़ तो बतुत इकट्ठी हो जाती है। धगर प्रकेले-सकेले में भीड़ का सामना करो तो पता चल गायेगा कि किस की भीड़ ज्यादा होनी है।

तो एक बात इसी के साथ-साथ मैं यह भी कह देना चाहता हूं कि इ.स बहस में संविधान की दफा 352 को, जो कि ग्रापत्काल से संबंधित है ग्रीर दफा 356 को जा कि प्रान्त में सरकार के टट जाने सम्बन्धित से है दोनों को बहत ज्यादा मिला जुला दिया गया है। जब विदेशी भाकमण का संकट हो ग्रीर ग्रासन्न संकट हो उसके लिये दफा 352 है ग्रौर दफा 356 जब कही किसी सूबे की सरकार चलना ग्रसम्भव हो उसके लिये है। गवनंर की रपट महत्व की चीज नही है। मैं **बाक्टर म**िषि का बहुत मुकगुजर हूं कि उन्होंने इन दफायों को पढ़ कर सुना दिया । इसमें साफ लिखा है। केवल गवनैंर की भपट की ही बात नहीं है किसी मौर तारीके से भी ग्रगर राष्ट्रपति को सूचना हो गाये तो वह ऐसा कदम उठा सकते हैं। तो यह सारा मामला राष्ट्रपति का है। मुझे राष्ट्रपति के बारे में कुछ कहना नहीं है। असल में तो यह इन डेव भादमियों का मामला है जिन्होंने फैसला किया कि कैरल में एक कठोर ग्रौर बिल्कूल खुला ग्रौर जिसमें वाद-विवाद न हो सके ऐसा कांग्रेस का शासन चले।

भव भ्रापत्ति काल भौर संवैधानिक त्रासन का टूटा जाना, जहां दोनों को एक साथ मिला दिया जाता है, तो इसके बढ़े खतरनाक नतीजे निकला करते हैं। भव यहां था गोविन्द मैनन ने मेरी पार्टी के बारे में कहा कि श्री चंद्र लेखरन् ने कहा कि पालघाट के चुनाव न हों। बुन्नो माव/म नहीं कि उन्होंने ऐसा कहा या नहीं कहा। ग्रगर मुझे मालूम होता तो मैं प्राज सवेरे तिबवांकुर को टेनी-फोन करके पता लगा लेता कि उन्होंने कहा है या नहीं....

Shri P. G. Menon: It is in the Report.

डा॰ राम मनोहर लोहियाः वह तो गवनंर की रपट है। मैं भ्रपने म्रादमी से प्रुछता । लेकिन बोड़ी देर के लिये मान लो कि यह सही है।

जिस दल के श्री गोविन्द मेंतन सदस्य हैं उस दल के सभापति ने भूल में, यह सोचा कि जनता का मन बदल रहा है, इसलिये उन्होंने सन् 1967 के चुनाव को सन 1966 में करवाना चाहा चा या नहीं ?जरा इस पर बोलिये श्री गोविन्द मेनन साहब।

Shri P. G. Menon: On a proper bccasion.

डा० राम मनोहर लोहियाः ठीक है उनको जरा सोचने का मौका मिल जाये किसी बकील से पूछ लें कि क्या जवाब दिया आये।

तो इस पार्टी के सभापति ने खुल्लम-खुला कहा, गलतो से हो, कि भारत को जनता का मन बदल रहा है कांग्रेस की तरफ, इसलिये उन्होंने कहा कि चुनाव जल्दी करा दो। तो मैं प्रपने चंद्र शेखरन् की बात का जवाब श्री कामराज ग्रौर श्री इष्डणमाचारी की बात से देता हूं। जब यह कहा गया कि चुनाव जल्दी करा दो, तो मैं तो कुछ तैयार हो गया था कि करा दो जल्दी। हो सकता है कि जितनी ऊपरी बाहवाही मिली है वह दूर हो जाये, ग्रौर जो ग्राज नकसी सोने का मुलमा है वह ऊपर से उतर आये ग्रौर जो नीचे पीतल ग्रौर गिलट है वह निकल कर सामने प्राआये। भौर उसके साथ-साथ यह भी कहूंगा भौर इस पर बड़े साहब सोचें। उन्होंने कह दिया कि संकट-काल में चुनाव नहीं इोना चाहिये। तो यह संकट-काल कव तक चलेगा? पहला सवाल तो मैं यह पूछ लेना चाहता हूं प्रापने जन संघ के लोगों से क्योंकि आजकल उनकी इस सरकार पर अजीव रूपा है। तो वे पूछ लों कि यह संक:-काल कब तक चलेगा। या हाथी जी भ्रगर उनकी तरफ से जवाब दे सकते हैं तो दे दें। क्या जवाब नहीं है?

भी हामी ः देंये ।

डा० राम मनोहर लो हेया: ग्रगर भभी दे देते तो मुझे बोलने में मदद मिल जाती। मैं ऐसा ग्रादमी नहीं हं कि ग्रपने तर्क को सामने वाले की बात सुन कर न बदल दूं। अगर ग्राप बता दें कि यह संकट-काल दो महीने. चार महीने, 6 महीने चलेगा तत्र तो मेरा तर्क दूसरे ढ़ंग का हो जायेगा। लेकिन अगर ग्राप यह कहना चाहने हों, बैसा कि मैं ने सुना है कि यह एक पीड़ी या दो गीडी चलेगा तब तो मामला बिगड़ बता है।

एक मानतीय सदस्यः एक हजार साल जलेगा।

Shri Mohammed Koya (Kozhikode): Even during thi: Emergency, Municipal elections arc. going to be held in Palghat.

डा॰ राम मनोहर लोहिया : बहुत बढ़िया बात वोले कोया गाठव, पहले क्यों नहीं वोले जब वह बोल पटे थे। प्रगर ये पाकिस्तान को खरम करने में हमारा साथ दे दें तब तो फिल्लम एक साथ ही हैं। मैं इन की वात की कड़ करना हूं।

श्वी स्वागी : जब तक पाकिस्तान है।

डा० राम मनोहर लोहियाः त्यागीजी ने क्या कहा? एक मःश्वनीय सबस्य : जब तक पाकिस्तान है :

डा० राम मनोहर लोहिया: तब तो स्पागी जी से हमारा इस पर फैसला हो जाये— पहले वे मेरे बताये रास्ते पर दो चार बरस चल लें घौर फिर सात दिन के लिये गद्दी छोड़ दें घौर देखें कि मैं पाकिस्तान को सात दिन में बरफ की तरह पिचला देता हूं या नहीं, पाकिस्तान खत्म हो जायेगा जैसे बरसात में हिमालय की बरफ पिचल जाया करती है।

श्री त्थागीः ऐसानुस्खा ग्राप के पास था तो ग्रापने हम को पहले क्यों नहीं बताया?

डा० राम मनोहर लोहिया: मैंने बता दिया है। मैंन 17-18 बरस से कसम खा रखी घी कि किसी प्रधान मन्वी से नहीं मिलूंगा। लेकिन मिलने गया, इमी लिए तो गया था। मैंने वह नुम्खा बता दिया लेकिन उन बेचारे का नाजुक दिल है उस नुस्खे पर घोडे चल पाए, ज्यादा कहां से चल पाएंगे।

तो मैं यह जानना चाहता हं कि यह संकट-काल कब तक चलेगा। भ्राप जानते हो कि दफा 352 में कहा गया है, वाहर का हमला हो गया हो या होने वाला हो, "मासत्र संकट" ये शब्द हैं। ये शब्द इतने मपंकर हैं कि इनकी मातहती में यह सरकार जो कुछ चाहे सो कर सकती है। अगर इसकी लोक-सभामें बहसंख्या बनी रहती है तो जिस तरह से केरन में विधान सभा को खत्म किया उसी लरह सारे देश की विधान समाधों को खत्म कर सकती है, कोई कायदा कानून ऐसा नहीं है जो इसको एसा बारने से रोक सर्फ । सिर्फ इतना कडना काफी हे कि वैधानिक सरकार नहीं चल सकती है. हम सारी विधान गमाओं को खत्म करते हैं। सिद्धान्तरूप से धाप यह कर सकते हो ।

तो मैं बाहता हूं कि इस "ग्रासन्न संकट" का ग्रथ हो जाए । मैंने कोणिण की थी कि

# [डा० राम मनोहर लोहिया]

स्वाच्च न्यायालय इसका भ्रर्थ कर दे । लेकिन उस न्यायालय के जज कुछ दूर तक तो गए, इसके लिए मैं उनकी सराहना करता हूं, लेकिन ज्यादा दूर जाने की उनकी हिम्मत नहीं हई। तो भ्रगर इस ''म्रासन्न संकट'' का मर्थ डो जाता तो कहा जा सकताथा कि हमला हमा। वरना यह 48 करोड़ का देश भारत मौर कहां दस करोड़ का पाकिस्तान । यह तो हाथी योर भेंस की लड़ाई है, मैंने भेंसा नहीं कहा। इस लडाई को खत्म करने में क्या देर लगनी चाहिए । यह लडाई तो बिल्कूल मामुली लड़ाई है, लेकिन इसको चलाते रहो । मझे कभी-कभी एक शक होता है कि कहीं अयुब खां साहब या भुट्टो साहब, जो भी कोई हों, ग्रौर जो ये डेढ़ मादमी हैं इनमें बेलिखा, बेबोला हुआ समझौता तो नहीं है कि भाई थोड़ी देर के लिए लड लिया करों और किर देश में तनाव रखो झौर तनाव की हल्ब में अली मपनी पार्टी की हुकुमत को बनाये रखो ।

इसलिए प्राप्तना यह जवाब ठीक नहीं है, भाष जवाव यह दो कि हम पाकिस्तान के मसले को जल्दी धत्म कर देंगे, 6 महीने में, साल भर में । यह जवाब तो माकूल जवाब होता । देसा न होने से मामला खराब होता है ।

प्रव मैं केरल की एक वात प्रापके सामने रखना चाहता हूं। कहा गया कि वहां मछलियां मारने का बड़ा काम हो रहा है और उसके लिए सोगों ने सरकार की घौर प्रापनी भी पीठ कोकी । लेकिन जो मछली मारने का काम बहां चल रहा है उसके बारे में में घापके सामने, श्री मुहम्मद का पत्न जो मुझे पिला हैं उसमें से, कुछ बातें रखना चाहता हूं। वह पत्र मलयाली माथा में है, जिससे प्रापको मालूम हो कि हमारे यहां का काम अपनी-प्रापनो भाषायों में चलता है। उन्होंने लिखा है कि केरल में एक म्वालियर रेयन नाम का कारखाना है। उसमें से बहुत गन्दा पानी निकलता है, वह चालियार नदी में डाल दिया जाता है। इससे मछलियां मर जाती हैं भौर वहां खेती को भी बहुत नुकसान होता है। अब इस कारखाने के लिए लाइसेंस दिया गया था तो मालिकों से समझौता हो गया था कि यह पानी ग्रारव के समुद्र में गिराया आएगा। घरब का समुद्र इस स्थान से मुग्किल से दस बारह मील दूर है। वहां इस पानी को न गिरा कर नदी में गिराया जाता है जिससे मछलियां भी मरती हैं ग्रीर खेती भी खराब होती है।

केरल में एक कुटुम्ब को महीने में दो लिटर यानी तीन बोतल मिट्टी का तेल दिया जाता है। इससे ग्राप यह न सगझें कि केरल के ऊपर इस सरकार की विशेष नाराजगी है। मैं ग्राभी उत्तर प्रदेश में गया था। वहां मैंने एक तिचित्र बात देखी । यह शहर वालों को, जहां बिजली है, ज्यादा मिटटी का तेल दिया जाता है स्रोर गांवों में रहने वालों को कम दिया जाता है। यह श्रोंधी खोपड़ी की सरकार माप कब तक चला पाम्रोगे। विल्कूल उल्टा मामला कर रखा है। गांव बालों को कम तेल दिया जाता है ग्रीर शहर वालों को ज्यादा जहां बिजली भी है। यह डेढ़ मादमी की खोपड़ी बालों की बात है। खैर अब मैं खाली झाख़िर में भ्रपनी पार्टी की बात कह कर खत्म किये देला हं। यहां उस पार्टी का जिफ किया गयः। मैं अपनी पार्टी की कभी तारोफ़ नहीं करता, करना नहीं चाहता क्योंकि जब तक हम कुछ करके न दिखा दे कहने से क्या फ़ायदा लेकिन केवल सिद्धान्तरुप से कुछ कहना चाहंगः । **खास कर जब रंगा** साहव ने समाजवः द का नाम लिया, कुछ भीर लोगों ने लिया आर उबर **वाले लेने हैं तो मैं एक बात क**ह लेना चाहता हं कि इधर हम लोग विरोधी दल के है. कोशिश करते हैं एक दुसरे के साथ ऊपर प्रेय रखने के लिए । मैं चाहता हं कि वह ऊपरंग प्रेम और जरा कुछ मखबुत बन जाय । उसले सफलता नहीं सिल रही है। लोग चाहे कुछ भी समझते हों हम लोग प्रापस में कम से कम जो चनाव की सीटें होती हैं जगहें होती.

है उनके बारे में बंटवारा कर लें **ग्रब क्या** होता झौर क्या नहीं होता उसमें मैं नहीं अ जगा लेकिन सिद्धालनः एक बात बतलाना चाहता हं ग्रीर वह यह कि कांग्रेसी सरकार को एक बात का घनण्ड हं कि वह हार नहीं सकती तो यह बात किसी हद तक सही है। स्वतंत्र पार्टी उसको कभी हरा नहीं सकती है । जनसंघ उसको कभी हरा नहीं सकता है । कम्यनिस्ट पार्टी उसको हरा नहीं सकती केवल एक दल उसको हरा सकना है जिसमें प्राधिक कास्तिकारिता ग्रौर राष्ट्रीयता दोनों एक साथ समान माता में जुड़ी हई हों। बह दल अभी बन पापा है या नहीं बन भाग है इस पर मैं कोई राय नहीं देना बाहता लेकिन इतना जरूर याद रखना कि चाहे वह कण्ण छोटा मा हो क्यों न दिखाई पडता हो नेकिन किसी बक्त वह कंस के सिर पर गौर काता पर चढ कर ऐसा मारेगा कि उसको ठाक कर देगा । यह काम ग्राधिक कान्तिकारिता ग्रोर राण्टीयता की जड़ाव वाली पार्टी ही कर सकती है। मैं चाहना हं कि केरल में मौक़ा दों। जो विधान सभा चुनी गई थी उस को बापिस बुलाग्री। श्रुब अगर कहा जाय कि उसको एक दफ़ा बरख्खाला कर दिया तो जो दो तिहाई बहमत आप जोगों का है उसमें बरूरो हो तो संविधान में तबदीली करके भी उस ।वेधान सभा को बाधिस बुलाइये । वहीं एक दर्पण है, वही एक जनतन्त्र है और भगर उसको आप खतम करते हो त। फिर याद रवना कि कमी-कभी मामना खनरनाक हो जाया करता है भीर ऐसा खतरनाक हो जाता है कि मेरे जैसे आदमी जो कछ करना नहीं चाहते उन को भी कुछ करता पडता है । बस इनना ही मुझे कहना है ।

Shri Hathi: During the discussion, several questions have been raised by hon. Members from the constitutional point of view, from the legal point of view and from political administrative, economic and financial points of view. I shall try to reply to these questions as sufficiently as I can. 14.24 hrs.

[MR. DEPUTY-SPEAKER in the Chair] The first question was raised by Shri N. C. Chatterji, for whom 1 have the greatest respect and regard as a jurist. He said that, under Article 356 of the Constitution, it was only when there was a Ministry and that Ministry could not function and Government could not be carried on according to the provisions of the Constitution that this provision should come into force. But, as Shri G. N. Dixit pointed out very correctly, there is the second proviso.

"Provided that if and so often as a resolution approving the continuance in force of such a Proclamation is passed by both Houses of Parliament, the Proclamation shall, unless revoked, continue in force for a further period of six months from the date on which under this clause it would otherwise have ceased to operate, but no such Proclamation shall in any case remain in force for more than three years."

If, after six months, again this has to be continued, then both the Houses have to ratify it.

After the first Proclamation, the Assembly was dissolved. Therefore, at the time of the issue of the second Proclamation, there was no Council of Ministers since the Assembly had already been dissolved. Therefore, to sav that the Ministry did not function at the time of issue of the second Proclamation is out of question. Mr. Dixit has very ably replied to that point and I do not want to go further.

Another question which was raised by Mr. Range was about hering an all-parity government, of the Swiss type. That is an experiment and that experiment can be made only if there is some evidence to show that this would function. We had an experiment of the coalition Ministry which failed. Even for the formation of a coalition Ministry, the leaders of the parties, who were called were not prepared to combine together.

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# [Shri Hathi]

with Mr. Vasudevan Nair that we should have a democratic form of Government. On that there is no dispute. It is only under the present circumstances, when Government could not carried on according to the provisions of the Constitution, that this step had to be taken.

When I said that people heaved a sigh of relief,  $i_1$  was not at the issue of the Proclamation of the President's rule. If I had created that impression, I am very sorry and I would like to correct it. What I wanted to say was that the administration that was run by the Governor was carried on in a way that people felt satisfied.

Some mention was made about a slip that had occurred in the Governor's report. Shri H. N. Mukerjee said that the two Communists were put as belonging to PSP. Actually what happened was that there was a typographical error—the words 'and leaders of' had been omitted by mistake. I think that clears the position.

Shri Sham Lal Saraf (Jammu and Kashmir): Was it the original letter of the Governor that was circulated?

Shri Hathi: No; this was only a summary.

So far as Mr. Ranga is concerned, I am obliged to him on one point. He at least appreciated the work of the Consultative Committee. So far as the Swiss type of Government is concerned, we shall study that; I have gone through some literature but I have not been able to go through the whole of it. Shri Chatterji expressed his view yesterday that he was not in favour of that. That is one view. I have not gone deeply into the subject. We are all thinking now of today's position. We have to see the position that existed about two months back when the decision had to be taken or elections had to be arranged. So that question did not arise. But one thing is certain that there should be either a majority party or if that is not possible, a coalition Ministry, i.e., some democratic form of government should be there. On that there is no dispute. If the present form of Government is not suitable to any particular area, we cannot change for that area alone; if we have to change, we have to change for the whole country. In the present circumstances, we feel that it is not possible to do that.

Then an observation was made by some Members that we bring in Emergency here. While at one time the Congress President or somebody said that we should have immediate elections, it was said that Congress wanted to take credit and get through the elections. I may say that, if there is any credit, it should go to the whole nation. It was not one Party but the whole nation that stood So the credit goes to as one. the whole nation. I would not like to say that it was Congress and, therefore, we were unanimous. The country has shown that it is a mature nation. And I would only make this appeal; let the maturity that the nation has shown, let it be shown continuously, and let it not be said that we wanted to take advantage of that. But I was sorry . . .

Mr. Deputy-Speaker: Will he take more time?

Shri Hathi: I can finish in another ten minutes, if the House agrees.

Some hon. Members: No, no.

Mr. Deputy-Speaker: The hon. Minister will continue his reply on Monday.

Shri Warior: He should reply to the points we have made.

Shri Hathi: I will reply to all.

डा० रःम मनोहर सोहियाः जो कुछ जवाब दें, सोच-समझ कर दें।

Mr. Deputy-Speaker: Now we will take up non-official business.